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**(202) 08 NCLT CK 0006**

**National Company Law Tribunal, Allahabad Bench Prayagraj**

**Case No:** IA Nos. 325, 326, 328 Of 2021, 131 Of 2022 IN CP (IB) No. 391/ALD/2019

Punjab National Bank

APPELLANT

Vs

M/s Renu Residency  
Pvt Ltd

RESPONDENT

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**Date of Decision:** Aug. 1, 0202

**Hon'ble Judges:** Harnam Singh Thakur, Member (J); Subrata Kumar Dash, Member (T)

**Bench:** Division Bench

**Advocate:** Abhishek Anand, G.P. Madaan, Aditya Madaan, Aishwarya Adlakha, Raghav Dev Garg, Shravan Kumar Vishnoi

**Final Decision:** Disposed Of

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### **Judgement**

IA No. 325/2021, IA No. 326/2021

It is stated by the learned counsel for the respondent/RP that these applications have been moved prior to the approval of the Resolution Plan by the

CoC, which was approved on 18th April, 2022. It seems that none is interested to pursue the present applications on behalf of the Applicant.

Therefore, IA No.325/2021 & IA No.326/2021 is dismissed for want of prosecution.

IA No. 328/2021

Learned counsel for Parties are directed to file the written submissions with relevant case law(s) two weeks prior to the next date of hearing by

exchanging the copies with each other.

IA No. 131/2022

The present application has been filed for approval of resolution plan.

Ld. Counsel for the Applicant/RP is directed to collect the convenience proforma for Resolution Plan within one week from Registry and file the duly

filled proforma before the next date of hearing.

List IA NO.328/2021 & IA NO.131/2022 alongwith main CP on 7th November, 2022.